

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA
UNSTARRED QUESTION NO-†4626
ANSWERED ON-23.03.2020

CORPORATE NPAs

†4626. SHRIMATI ANNPURNA DEVI:

Will the Minister of FINANCE be pleased to state:

- (a) the percentage of corporate sector in the amount sanctioned for NPA and write off during the last three years;
- (b) the percentage of the farmers in the said accounts during the said period;
- (c) whether corporate sector gets more benefit from the NPA accounts and write off rules;
- (d) if so, whether any enquiry has been got conducted regarding the procedure of sanctioning the amount for NPA and write off; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

(a) and (b): Reserve Bank of India has informed that required data are not maintained by it.

(c): No, sir. As borrowers of loans declared non-performing asset (NPA) and written-off continue to be liable for repayment and the process of recovery of dues from the borrower continues, NPA declaration and write-off does not benefit the borrower.

(d) and (e): Questions do not arise.
